

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 234  
IB-2078/ND/2019**

**IN THE MATTER OF:  
Smt. Roshita Aneja**

**...PETITIONER**

**Vs.**

**M/s. Lords Creative Infra Solution Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 23.12.2020  
(Virtual Hearing)**

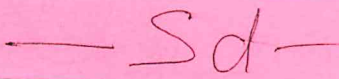
**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Sameer, Advocate.  
For the Respondent/ Corporate-debtor :**

**ORDER**

Having heard the submission made by the counsel for the operational creditor and having read the contents of the application, the application is allowed. Now post the matter to 29.01.2021.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**